

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
Appeal No. 08/252/JPR/2024
Under Section 252 of
Companies Act, 2013

In the matter of:

Bhiwadi Girt Pvt. Ltd.

.... Appellant

Versus

Registrar of Companies

...Respondent

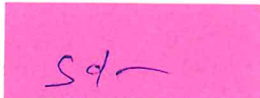
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

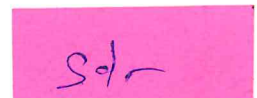
For the Appellant : Amit Kumar, Adv.
Nitesh Kumar Sinha, Adv.

ORDER

Heard Mr. Amit Kumar, Adv. appearing for the Appellant Company. Issue notice to the RoC, Jaipur. Learned counsel for the Appellant shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the RoC, Jaipur at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 3 weeks. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 28.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 22, 2024